96

Papers laid

जहा तक उचित ग्रवसर का संबंध है ग्रौर कानन बनाने की बात है, राजनारायंग जीने विषय को समझानही । स्राभी तक वहां कोई कानून नही बना कि 15 परसेंट ड्यूटी बढा दी गयी। वह इसे करना चाहने है और उस का हम विरोध कर रहे है कि वे ऐसा न करें। इसके अलावा न कोई उन्होंने कानून बनाया श्रौर न कोई ग्रौर बात है। ग्रौर जो पहले की बात है ग्रौर जो ग्राज की बात है. वह राजनारायण जी एक न समझें। पहले का हिन्दुस्तान म्राज नई। है, झाज हिन्द्रस्तान एक स्वतंत्र देग है श्रौर हिन्द्रग्तान अपने पावों पर खड़ा है । इतलिए वे पूरानी बातां से न डरें। वह कुछ नहीं होने वाला है स्रौर न इंग्लिस्तान समझे कि हिन्दूस्तान पूराना हिन्दूस्तान है ग्राँर न राजनारायण जी यह बात ध्यान में लायें। यह एक नया हिन्दु-स्तान है ।

श्री राजनतराथणः समझ गये, समझे गये।

## 12.49 г.м.

## PAPERS LAID ON THE TABLE

ANNUAL REPORT (1969-70) AND ACCOUNTS OF THE CEMENT CORPORATION OF INDIA LTD., New DFLHI AND RELATED PAPERS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir; on bchalf of Shri Moinul Haque Choudhury, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers (in English and Hindu):---

(i) Sixth Annual Report and Accounts of the Cement Corporation of India, Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptoller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation. [Placed in Library, See No. L.T. 104/71 for (i) and (iii)]

IRON AND STEEL (CONTROL) AMENDMENT ORDER, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): Sir, I beg to lav on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Steel and Heavy Engineer-

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ing Notification SO. No. 1421/Ess.Comm/ Itom & Steel, dated the 29th March, 1971. (in English and Hindi), publishing the Iton and Steel (Control) Amendment Order, 1971. [Placed in Library, Sec No. LT, 108/71]

INTERNATIONAL COPYRIGHT (AMINDMENI) Order, 1971

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHAR I'HA SHANKAR RAY): Sir, I beg to lay on the Table, under section 43 of the Copyright Act, 1957, a copy of the Ministry of Education and Youth Services Notification S.O. No. 448, dated the 23rd January, 1971 (m English and Hindi), publishing the International Copyright (Amendment) Order, 1971. [Placed in Library, See No. LT. III/ 71]

- I. ANNUAL REPORT (1969-70) ON THE WORK-ING OF THE SFAMEN'S PROVIDENT FUND SCHFME
- II. STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sin, 1 beg to lay on the Table:--

(a) A copy (in English and Hindi) of the Fourth Annual Report on the working of the Seamen's Provident Fund Scheme for the year 1969-70. [Placed in Lubrary. See No. LT-109/71.]

(b) The following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each:---

- (i) Statement No. XIV—Fifty-eighth Session, 1966.
- (ii) Statement No. XII--Fifty-ninth Session, 1967.
- (iii) Statement No. XVIII—Sixty-third Session, 1968.
- (iv) Statement No. XIII---Sixty-fourth Session, 1968.
- (v) Statement No. XVIII—Sixty-fifth Session, 1968.
- (vi) Statement No. XV-Sixty-seventh Session, 1969.
- (vii) Statement No. XIII-Sixth-eighth Session, 1969.
- (viii) Statement No. XI-Sixty-ninth Session, 1969.
- (ix) Statement No. VIII—Seventieth Session, 1969.
- (x) Statement No. VI--Seventy-first Session, 1970.
  (xi) Statement No. V-Seventy-second
- (xi) Statement No. V—Seventy-second Session, 1970.
   (xii) Statement No. IV—Seventy-third
- Session, 1970. (xiii) Statement No. II—Seventy-fourth
- (xiii) Statement No. II---Seventy-fourth Session, 1970.

[See Appendix LXXV, Annexure Nos. 17 to 28A.]